

**CENTRAL ADMINISTRATIVE TRIBUNAL****CHANDIGARH BENCH****O.A. No.060/00234/2020**

Chandigarh, this the 11th of March, 2020

HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

Jagtar Singh (Retired as H.S. Fitter) aged 75 years son of Atma Singh, resident of House No. 958/11, Lal Dai Building, B/S Police Station Sadar, Amritsar – 143001.

....Applicant

(BY: MR. G.P. Vashisht, ADVOCATE)

Versus

1. Union of India through its General Manager, Northern Railway, Baroda House, New Delhi – 110001.
2. The Divisional Railway Manager, Northern Railway, Ferozepur – 152001.
3. The Senior Divisional Personnel Officer, Northern Railway, Ferozepur – 152001.

... .Respondents**O R D E R(Oral)****SANJEEV KAUSHIK, MEMBER (J):**

1. Applicant is before this Court seeking issuance of a direction to the respondents to revise his pension after considering the grade pay of Rs.5000-8000 w.e.f. 16.10.2003, the date of his promotion as MCM
2. Heard Mr. G.P. Vashisht, learned counsel for the applicant, who argued that the applicant retired from service on 31.01.2004, on reaching the age of superannuation. Later on he was promoted as MCM retrospectively from 01.11.2003 vide order dated 21.09.2004 (Annexure A-3).



He contends that though he has been granted retrospective promotion in the pay scale of Rs.5000-8000, but his pension has not been revised accordingly. He further submitted that the applicant had moved a representation dated 04.07.2009 (Annexure A-4) seeking the revision in pension which, as per his submissions, is still pending consideration. Therefore, he suffered a statement that the applicant would be satisfied if a direction is issued to the respondents to consider and decide his representation within a stipulated period.

3. In the wake of limited prayer, as noticed herein above, I dispose of the O.A., at admission stage, without commenting on the merits of the case, directing the Competent Authority amongst the Respondents to consider and decide the claim of the applicant, as raised in indicated representation, in accordance with law, by passing a reasoned and speaking order, within a period of two months from the date of receipt of a certified copy of this order and a copy of the final order be duly communicated to the applicant. No order as to costs.

**(Sanjeev Kaushik)
Member (J)**

Place: Chandigarh
Dated: 11.03.2020

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